

Dt. 21.01.2003

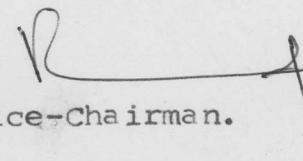
Hon'ble Mr. Justice R.R.K. Trivedi, V.C.
Hon'ble Maj. Gen. K.K. Srivastava, A.M.

We have heard Sri Anil Kumar, holding brief of Sri Pradeep Upadhyay, learned counsel for the applicant and Sri G.R. Gupta, learned counsel for the respondents.

2. By this O.A applicant has challenged the order dated 12.11.2002 passed by the Telecom District Manager, Mau (respondent No. 1). The ^{Tele} Department of ~~Communication~~ has been converted in a corporation known as B.S.N.L. This Tribunal has no jurisdiction to hear the disputes against the B.S.N.L as no notification under section 14(2) of A.T Act has been issued by the Central Government conferring jurisdiction on this Tribunal. The legal position in this regard has been settled by the judgment of Division Bench of Hon'ble Delhi High Court in writ petition No. 2702/01 decided on 24.08.2001, and judgment of Division Bench of Hon'ble Bombay High Court reported in 2002(3) ATJ 1. The O.A is ~~accordingly~~ not maintainable. The O.A is dismissed as not maintainable. No costs.



Member - A.



Vice-Chairman.

/Anand/